

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
LOK SABHA
UNSTARRED QUESTION NO. 106
TO BE ANSWERED ON 21.07.2015

River Pollution

106. SHRI KUNWAR BHARATENDRA:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the details of inquiry ordered by the National Green Tribunal (NGT) on the control of pollution of Hindon river and Yamuna rivers in Uttar Pradesh;
- (b) whether any statutory orders have been passed by the NGT for the concerned polluting industries near riverbeds and if so, the details thereof; and
- (c) the details of revenue allotted for maintenance of such rivers?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) In a number of cases (Original Applications No. 6 of 2012, No. 230 of 2014, No. 145 of 2015, No. 146 of 2015, etc) being heard in Hon'ble National Green Tribunal (NGT), directions have been issued from time to time to control pollution of rivers Yamuna and Hindon. NGT in its order of 13.1.2015 in OA No. 6 of 2012, constituted a Principal Committee consisting of Government officials and experts, which has been mandated to hold consultations with various stake holders and ensure compliance of various directions of NGT by the Governments of NCT of Delhi, Haryana, Uttar Pradesh, Himachal Pradesh, Uttarakhand and their concerned agencies regarding rejuvenation and cleaning of river Yamuna. Further, in its order dated 8.6.2015 in OA No. 145 of 2015, NGT has, inter-alia, issued necessary directions to Agra Development Authority, Uttar Pradesh Pollution Control Board (UPPCB) and State Level Environment Impact Assessment Authority, U.P. in respect of the constructions located in the flood plain of Yamuna river. However, the UPPCB has informed that no statutory orders have been passed by the NGT for the concerned polluting industries near river beds of Hindon and Yamuna in Uttar Pradesh.

(c) It is the responsibility of the State Governments/ concerned local bodies to set up proper facilities for collection, transportation and treatment of sewage being generated and ensure that untreated sewage does not fall into the rivers, thereby polluting them. This Ministry had been supplementing the efforts of the State Governments in addressing the problem of pollution of river Yamuna and its tributary Hindon by providing financial assistance to Uttar Pradesh, Delhi and Haryana under Yamuna Action Plan (YAP) in a phased manner since 1993. JICA (Japan International Cooperation Agency) is providing loan assistance for taking up works under YAP, which relate to sewerage/interception and diversion of drains, sewage treatment plants (STPs), low cost sanitation/community toilet complexes, electric/improved wood crematoria, etc. A total expenditure of Rs.413.38 crore (including State share) has been incurred on the sanctioned schemes under YAP Phase-I & Phase-II in Uttar Pradesh for pollution abatement of Yamuna and Hindon, and sewage treatment capacity of 455.25 million litres per day (mld) has been created under these Plans. Ministry of Water Resources, River Development and Ganga Rejuvenation has also informed that under the 'Namami Gange' scheme, budget outlay of Rs.20,000 crore is allocated for the next 5 years for cleaning of river Ganga and its tributaries.
